

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8477/2017

(Arising out of impugned final judgment and order dated 24-07-2017 in CRLA No. 257/2005 passed by the High Court of Judicature at Allahabad)

ARSHAD @ MISTER & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

([TO BE TAKEN UP ALONGWITHSLP(CRL)NO.8439/2017])

Date : 11-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. R.B.Singhal, Sr. Adv.
Mr. Farrukh Rasheed, AOR
Mr. Aditya B.Singhal, Adv.

For Respondent(s) Mr. Aviral Dhirendra, Adv.
Mr. Alok Kumar Pandey, Adv.
Mr. R. C. Kaushik, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing OT is allowed.

Leave granted.

Hearing expedited.

List the appeal in the last week of April, 2018.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER